

and preliminary engineering. Infrastructure for creation of the industries in the other designated nodes in the region have already been identified and all of them are at different stages of implementation.

Proposal to establish SEZ in Bihar

1087. SHRI K. C. TYAGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any proposal to establish Special Economic Zone in Bihar;

(b) if not, the reasons therefor;

(c) whether it will be very helpful for the development of Bihar if Special Economic Zone is established there; and

(d) whether Government will consider it in future?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) No proposal has been received for establishment of Special Economic Zone (SEZ) in Bihar at present. As per the Special Economic Zones Act, 2005, a Special Economic Zone (SEZ) may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Government. SEZs being set up under the Act are primarily private investment driven.

Protected monuments/sites in Rajasthan

†1088. SHRI ASHK ALI TAK: Will the Minister of CULTURE be pleased to state:

(a) the number of forts, palaces and other sites which have been declared as protected from the archaeological point of view in the State of Rajasthan;

(b) the details of funds provided by Central Government to the State Government in the last two years for their maintenance and the quantum of amount utilized out of this fund; and

(c) the details of number of new monuments and sites proposed to be declared as protected sites by Government?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) There are 162 monuments/sites including forts and palaces declared

†Original notice of the question was received in Hindi.

as of national importance under Archaeological Survey of India in Rajasthan. Besides, 378 monuments/sites in Rajasthan have been declared protected by the State Government of Rajasthan.

(b) The details of fund provided by Central Government to Government of Rajasthan (Department of Archaeology & Museum) and fund utilized for maintenance of their monuments/sites during the last two years are as under:

(₹ in lakhs)

Year	Fund Allotted	Fund Spent
2013-14	392.99	351.40
2014-15	Nil	Nil

(c) The details are given in the Statement (*See* below).

Statement

A. List of Monuments Identified in Rajasthan for Declaration as Monument of National Importance under the Jurisdiction of Archaeological Survey of India

1. Rambagh Palace, Deeg, District Bharatpur
2. Sitaram Ji temple, Deeg, District Bharatpur
3. Step well at Neemrana, Beharor, District Alwar
4. Raja Rai Singh Ka Mahal, Toda Rai Singh, District Tonk
5. Ramchandra Temple at Rohida, District Sirohi
6. Ancient Site at Vasantgarh, District Sirohi
7. Ancient Zinc Mining Site, Zawar, District Udaipur

B. List of Monuments Identified in Rajasthan for Protection by the State Government of Rajasthan

1. Ancient Fortification Wall, Ancient Site Chandrawati, Chandrawati, District Sirohi
2. Shahi Kund, Karauli
3. Makbara of Kabirshah, Karauli, District Karauli
4. Mahal and Temple, Old Chhawani, District Dholpur
5. Ruins in front of Chopda Mahadev Temple, Damapur, District Dholpur
6. Ancient Chhatries, Bhadrarjun, Aahor, District Jalaur